## [Shri Dipen Ghosh]

here and now and there cannot be any bilateral talks between Mr. Shiv Shanker and Mr. Morarka ....(Interruptions)....

SHRI P. SHIV SHANKER. Nobody is indulging in a bilateral talk. I raised an issue of constitutional deadlock and the case of subversion of democracy. The Governor must be recalled. The Governor has acted in flagrant violation and the Governoment has abetted in the Governor behaving in that way. We would like to walk out in protest against the manner in which the Governor has acted and the Government has abetted with the Governor. It is a shame for democracy and your party is supporting it. These are the people.

[At this stage home hon. Members left Chamber]

SHRI SUBRAMANIAN SWAMY: In protest against this disgraceful act I also walk out.

[At this stage home hon. Members left Chamber]

SHRI JAGDISH PRASAD MATHUR: What has prompted you to be partial to one single Member?

THE DEPUTY CHAIRMAN: I am never partial, Mr. Mathur. You had divorced this House and you have just come back. You should learn the things which are happening in this House...

SHRI JAGDISH PRASAD MATHUR: In between?

THE DEPUTY CHAIRMAN: Yes, in between a lot of water has flowed under the bridge. And there is a little bit going over your head. ग्राप कृपया स्थान ग्रहण कर लीजिये।

In our House we try to solve problems we don't try to aggravate them. That is why I allowed Mr. Shiv Shanker when he wanted to raise some point. And I allowed Mr. Kamal Morarka also. There is no substantive motion. So there is no discussion. So now we are not talking any more on that.

श्री चतुरानन मिश्र: कांग्रेस वाले वाक-ग्राउट करना नहीं भूलते हैं। हम लोग राज्य करना ठीक से नहीं भूले हैं। ऐसा डेजीगनेशन चेंज हो गया है कि गड़बड़ी हो रही है।

उपसभापति : चलिये, युभी बिल खत्म कर दीजिये ।

## LEGISLATIVE COUNCILS BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI: Madam, I beg to move—

That the Bill to provide for the creation of Legislative Councils for the States of Andhra Pradesh and Tamil Nadu and for matters supplemental, incidental and consequential thereto, be taken into consideration.

Under Article 169 of the Constitution Parliament may, by law, provide, Inter alia, for the creation of a Legislative Council in a State having no Council, if the Legislative assembly of the State passes a resolution to that effect by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting. The same Article also contemplates that any such law may contain such supplemental, incidental and consequential provisions as Parliament may deem necessary.

The Legislative Assembly of Andhra Pradesh passed a resolution on 22-1-1990 under Article 196(1) for the creation of a Legislative Council for the State. The State Government has communicated the fact of the passing of such a Resolution to the Central Government in January, 1990. Likewise, the Legislative Assembly of Tamil Nadu also passed a Resolution on 22-2-1989 for the creation of a Legislative Council for the State under the said Article. Thus the stage has been set by the Legislative Assemblies of both the States for the creation of Upper Houses in those States.

Legislative Councils

Of course, there are arguments either way, that is to say, for and against the creation of second Chambers in the State Legislatures. The supporters of the second Chamber feel that the forces of tradition itself is Further, enough for their creation. they feel that it is necessary for giving adequate representation to various sections of society not sufficiently represented in the Lower House and they also provide a check on hasty legislation.

In the case of Tamil Nadu, the Governor in his address to the newly formed Assembly on 11-2-1989, observed as follows:

"The Council abolished in 1986 had an illustrious history of morethan 65 years. It has always been a treasure-house of intellect and experience and instrumental in shaping many laws and programmes."

The same reasoning would apply with equal forces for the creation of a Legislative Council in Andhra Pradesh.

In the Legislative Council for Andhra Pradesh, thirty-one members shall be elected by electorates consisting of members of Municipalities, District Boards and other local authorities. Eight members shall be elected by electorates consisting of persons residing in the State who have been for at least three years graduates of any University in India or have been for at least three years in nossession of qualifications equivalent to that of a graduate of any such university. Eight members shall be elected by

electorates consisting of persons who have been at least three years engaged in teaching in educational institutions in the State not lower in standard than that of a secondary school. Thirty-one members shall be filled by persons elected by membrs of the Legislative Assembly of the State. Twelve persons shall be nominated by the Governor of the State.

In the Legislative Council for Tamil Nadu, twenty-one members shall be elected by electorate consisting be Municipalitis, District Boards and other local authorities. Six members shall be elected by electorates consisting of persons residing in the State who have been for at least three years graduates of any University in India or have been for at least three years in possession of qualifications equiva. lent to that of a graduate of any such university. Six members shall be elected by electorates consisting of persons who have been for at least three years engaged in teaching in educational insitutions in the State not lower in standard than that of a secondary school. Twenty-one members shall be filled by persons elected bp members of the Legislative Assembly of the State. Nine persons shall be nominated by the Governor of the State.

After the commencement of the legislation, the President shall, after consultation with the Election Commission, determine the constituencies into which the State of Tamil Nadu shall of divided; the extent thereof and the number of seats to be allotted to each constituency. The Bill also provides for the consequential amendments to the Representation of Peoples' Act of 1950 and that of 1951.

I hope the Bill will receive unanimous support in this House.

The question was proposed.

श्री जी.स्वासी नायक (ग्रांध्रप्रदेश)। उपमक्षापित महोदया, मैं विधि संत्री ग्रान्ध्र प्रदेश ग्रीर तमिलनाड् में विधान परिषदों को रेव्यू करने के बारे में जो प्रस्ताव

## श्री जी० स्वामी नायक]

लाये हैं मैं उसका ममर्थन करता हं। ग्रान्ध प्रदेश में विधान परिषद् जबसे गवर्नमेंट बनी थी तबसे काम कर रही थी लेकिन द्भिग्य से 1985 में ग्रान्ध्र प्रदेश में देशम की सरकार आयी थी तो तेलुगू उसने इसको समाप्त करने का प्रस्ताव किया ग्रौर वह समाप्त हो गयी । भ्राज खुशी की बात है कि नेशनल फंट की सरकार द्वारा इसको फ़िर से बहाल करने के लिए प्रस्ताव लाया गया है मैं इमका समर्थन करता हुं। श्रापने जो मुझे बोलने का मौका दिया उसके लिए मैं आपको धन्यवाद देता हुं।

श्री सस्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभापति महोदया, जो विधेवक तमिलनाडु ग्रौर भ्रान्ध्र प्रदेश में विधान परिषदों को पूर्नस्थापित करने के लिए पेश किया गया है मैं उसका समर्थन करता हुं ।

उद्देश्यों ग्रौर कारणों में दिया गया है:

"तमिलनाडु विधान सभा ने 20 फ़रवरी, 1989 को तथा आन्ध्र विधान सभा ने 22 जनवरी, 1990 को उन राज्यों में विधान परिषदों का सूजन करने के लिए स्विधान के अनुच्छेद 169 के निबंधनों के अनुसार संकल्प पारित किए हैं।"

गवर्नमेंट ऋाफ़ इंडिया एक्ट 1935 जो था उसके ग्रन्तर्गत पहली बार इस देश में राज्यों को विधान सभाएं स्थापित की गयी । संविधान सभा की प्रदेशों से सम्बन्धित जो समिति थी उस पर निर्णय छोडा गया कि हमारा जो नया संविधान वन रहा है उस संविधान के अन्तर्गत विभिन्न प्रदेशों में विधान परिषदें स्थापित करने का गठित करने का ग्रधिकार हिसको दिया जाए । बाद में मब-कमेटी में यह फ़ैमला लिया कि अपम, मध्य प्रदेश और उड़ीसा ने यह निर्णय लिया कि वहां दूषरा सदन स्थापित नहीं होगः ग्रौर उसी में यह भी फ़ैनला लिया गया कि महाराष्ट्र, पश्चिमी बंगाल, उत्तर प्रदेश, बिहार और पंजाब में दूपरा भदन बनाया जाए । इसी स्राधार पर हमारे संविधान का

जो द्रनुच्छेद 169 है वह बनाया गया। उस पर जब चर्चा है। रही थी तो संवि-धान सभा में डा० ग्रम्बेडकर जी ने इस बात की सक़ाई दी कि यह प्रधिकार राज्य को होगा कि राज्य में विधान परि-षद् हो या नहीं हो । डा॰ अम्बेडकर जी ने उस समय विचार-विमर्श में अपनी राय च्यक्त की थी वह यह थी कि---

"All that we are doing by this Constitution is to introduce the Second Chamber purely as an experimental measure. We have not, by the Draft Constitution, given the Second Chamber a permanent place, we have not made it a permanent part of our Constitution. It is a purely experimental measure, as I said, and there is sufficient provision.....for getting rid of the Second Chamber."

माननीय उपसभापति महोदया, जब श्रान्ध्र प्रदेश श्रीर तमिलनाडु की विधान सभाग्रों ने निर्णय लिया तो इस देश की संसद ने वहां पर जो विधान परिषद् थी उसको समाप्त कर दिया । ग्रब ग्रान्ध्र प्रदेश ग्रौर निमललाडू की विधान पभाग्रों ने निर्णय लिया है कि वहां पर विधान परिषद स्थापित करनी चाहिए तो उसी के अनुरूप इस विधेयक को प्रस्तुत किया गया है ऋौर जैसा संविधान में प्रावधान है कि केवल राज्यों को ग्रधिकार है ग्रौर ग्रगर राज्य इस संबंध में फ़्रैपला लेता है तो इस संतद के पास कोई चारा नहीं है कि सिवाय इसके कि वहां विधान परिषद गठित की नाय ग्रौर इस विधेयक को इस सदन द्वारा पारित किया जाय।

यह भी बहुत ही महत्वपूर्ण बात है कि विधान परिषद् होनी चाहिए या नहीं होनी चाहिए । जो हमारा अनुभव रहा है उस अनुभव के ब्राधार पर निश्चत रूप में जो दूपर। यदन है जिसको अपर हाउम कहते हैं उसका अपना महत्व होता है भ्रौर वहां पर जो विचार-विमर्श होता है वह मूल्यवान होता है। इसी ने प्रदेशों में भी यह हाउम श्राफ़ एल्डरमैंन कहा जाता है । इसलिए यह जो विधेयक प्रस्तुत किया गया है, यह बहुत ही मामयिक हैं।

समर्थन करता हुं ग्रौर जब वहां पर विधान परिषद स्थापित जाएगी तो वहां के जो अनुभवी राज-नीतिज्ञ हैं या जो स्रनुभवी लोग हैं वे विधान परिवद में चुनकर ब्राएंग, विचार प्रस्तत करेंगे । उसने श्रौर प्रान्ध प्रदेश दोनों राज्य लाभान्वित होंगे ।

SHRI H. HANUMANTHAPPA (Karnataka). Madam, while I rise to support the Bill moved by the Law Minister, I am constrained to make certain observations. The Law Minister, in his introduction, has dealt with in detail the time-tested experiment of the Second Chamber in the States and also its utility and the purpose of its creation which will not only give representation to the people who are not represented in the Legislative Assembly, to some people who are not politicians but who can contribute in building up the State and making certain laws and to certain categories which will be useful in the legislature to make laws for the State that is concerned. But what has worried me is that unfortunately this provision has been used very indiscriminately by the States concerned. It gives power to the States and Parliament has no option but to accept whatever the States decide. I do not find that what is created can be disbanded by an individual or by a political party.

Madam, take the two States for which we are creating or rather recreating the Legislative Council. Let us go back to the history to find out why they had been disbanded. Why had they been disbanded? It is notring but fanaticism of the party that was in power or an individual that because was in power. Just Mr. Karunanidhi had been elected to the Legislative Council, the then ruling party decided to abolish the Legislative Council, Just because Mr. N. T. Rao was in minority in the Legislative Council and the Congress Party was in majority in the Legislafive Council the Telugu Desam Government decided to abolish the Legislative Council.

SHRI PASUMPON THA KIRUT-TINAN: did not oppose the resoluone clarification? Why the Congress Party did not oppose ....

THE DEPUTY CHAIRMAN: You will get a chance to speak.

SHRI PASUMPON THA. KIRUT-TINAN: ...did not oppose the resolution moved in Tamil Nadu Assembly while they were opposing the same resolution in Andhra Pradesh?

AN HON MEMBER: Double standard

THE DEPUTY CHAIRMAN: Excuse me. This is not free-for-all. This is a proper discussion before the House under a motion moved in the House. Your Party has got time. I will give it to you and you speak. But if you get up like this, nobody will have a say. Let him have his say. You can have your say, no objection.

SHRI PASUMPON THA, KIRUT-TINAN: I wanted only a clarification.

THE DEPUTY CHAIRMAN: no. He cannot give clarification. The Minister is going to clarify everything. The answer is with him, not with the Member

SHRI H. HANUMANTHAPPA: My dear friend, whichever party might have done it it is a mistake whether it is done by Congress or by DMK or by Anna DMK. See the malady today. The Telugu Desam Party which abolished the Council is supporting the creation of the Council today. is the malady of the political game.

SHRI MENTAY PADMANABHAM (Andhra Pradesh). The Telugu Desam Party in the Legislature opposed this move.

To-THE DEPUTY CHAIRMAN: day, after a long time, we have real peace in the House.

SHRI H. HANUMANTHAPPA: Yes, Madam. If the Telugu Desam party has opposed the move in the Legislature, are they playing double game? Are they supporting or opposing this move today? I want to know from the Telugu Desam Members here.

THE DEPUTY CHAIRMAN: Not now.

SHRI MENTAY PADMANABHAM: Mr. Hanumanthappa, you will hear.

THE DEPUTY CHAIRMAN: You hear and answer him.

SHRI H. HANUMANTHAPPA: I want to know whether the Telugu Desam party is supporting this Government move today in creating the Legislative Council in Andhra Pradesh or not. If they have opposed the motion in AP Assembly, I am just watching what the Telugu Desam will do here.

SHRI DIPEN GHOSH (West Bengal): May be Mr. NTR may come back via the Legislative Council.

SHRI H. HANUMANTHAPPA: I am going to wait. I am asking whether they vote or not. Many Members are absent already, not taking any interest in the discussion. One or two Members are here. I want to know whether they support or oppose. But they have not come out so far. But my point is that the Upper Chambers or the Legislative Councils which have been created and which have proven over the time and which have made their contributions in the administration and in the making of laws in the States, should not be used like this by any political party or an individual for his fantasy or fanaticism.

With these words, Madam, I request the hon. Law Minister to examine this. The creation and abolition should not be vested in one party or one individual. Once it is created, it should take a permanent shape. One party comes to power and asks for the creation. The other party comes to power and if it is found inconvenient, they will

abolish and comes before the Parliament to accept the abolition. So, this forum of Parliament should not be utilised like that even by the States. After due consideration if a Council is created, it should take a permanent nature. If those States where Councils have not been created do not want them in their wisdom, okay, But in the case of those States who have created the Legislative Councils. which have been time-tested and which have contributed and which have given various representations in the legislative bodies, those Councils should take a permanent forum. I request the hon. Law Minister to examine this point, Wherever the Legislative Councils exist, wherever the Legislative Councils have been felt useful, those Council should take the form of a permanent nature. A suitable Constitutional amendment may be brought before the Parliament and the consent Parliament may be taken so that the power is not vested with the State Governments or the parties that come to power. Madam, it is common nowadays that parties will go on changing. Naturally, majority in the Legislative Council may be with the same party or may not be. The Government that comes to power immediately

1.00P.M. thinks of abolishing the Legislative Council. This years, there will every five either creation or abolition of Legislative Councils. In order to prevent such things from happening in the future, I would request the hon. Minister to come forward with a comprehensive Bill,—if necessary, a Bill to amend the Constitution-to give a permanent status to the Legislative Councils which are in existence and which have been recognised by the Constitution so that the States are not allowed to meddle with this institution the way they like and as and when they like. Thank you.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Madam Deputy Chairman, so far as the C.P.I. (M) is concerned, we have a principled stand on the question of creation or abolition of Legislative Councils in

the States. We are against a second Chamber for the States. The do not require a second Chamber. A Legislative Assembly fully represents the people of the State concerned. Various sections need not be represented by means of a Legislative Council. When I say 'various sections', what do I mean by it? For instance, in Andhra Pradesh Legislative Council, the teachers' constituency is there. There is the graduates' constituency. The legal bodies are also represented there. But there are so many other professions in which lakhs and lakhs of people are working. These professions are not represented in the Legislative Council at all. Therefore, we are against a second Chamber for the States.

My colleague, Mr. Hanumanthappa, that the Legislative Council should be given a permanent status. But the Constitution does not envisage that. The Assembly has got a right to create or dissolve the Legislative Council. The founding-fathers of the Constitution felt that greater authority should be exercised by the States concerned. It is not for Parliament. Now. we are doing it here as an obligation. It is obligatory on the part of Parliament to endorse what is approved by the Legislative Assembly. This is exactly why this has not been given a permanent status. It should not be given a permanent status. It should be left to the State concerned whether they require a second Chamber or not.

So far as Andhra Pradesh is concerned, we also supported the move for the abolition of the Legislative Council when the Telugu Desam Government proposed it. The Telugu Desam Party proposed the abolition of the Legislative Council. With what motive. I need not go into it. Now, they have opposed the present move of the Congress (I) Party of the Legislative Assembly, to recreate the Legislative Council. Therefore, they have also stood by a certain principle. They were They abolished it and consistent. again, when the proposal for recreation came, they opposed it. Not that they were inconsistent that way. I was a Member of the Legislative Council at that time. I supported the motion for abolition. I endorsed it. Our Members in the Assembly have opposed the recreation of the Legislative Council for Andhra Pradesh. Therefore, this is cur stand.

Anyway, in spite of all these things, as I said, the obligation is there for Parliament to endorse it. When the majority of the Assembly Members are in favour of creation of a Legislative Council, naturally, it should be endorsed. This is there. But on principle, we are opposed to there being a second Chamber for the States. At the national level it is a different thing. Of course, not on the basis of opportunism. As you know, the Rajya Sabha is a Council of States. It is the Council of States. It represents the States. That is exactly why it is necessary at the national level. But at the State level, it need not be there.

Now that it is going to be created again, why was it proposed by Congrss(I) if not for opportunistic reasons? I want to know from my friend, Mr. Hanumanthappa, why they are interested in creating it now? Since they are in a majority, so they want some other posts to be created.

SHRI H. HANUMANTHAPPA: It was there in existence

SHRI MOTURU HANUMANTHA RAO: In Andhra Pradesh the State by itself has not suffered for want of a Legislative Council all these years. Se why should it again be revived now? That need not be there. But, anyway, the Assembly has passed it and now we are trying to endorse it.

Now that it is going to be re-created, certain defects of the past are to be corrected because the decisions regarding delimitation of constituentcies as well as in regard to franchise were taken 30 years back. Now it has almost in toto, been accepted in the proposals made by hon. Law Minister. [Shri Moturu Hanumantha Rao]

That should not be so, according to me, because the delimitation of constituencies was unevenly done. For instance, for the teachers' constituency one district has got a representative and for five or six districts another representative is there. That unevenness is prevailing now in the State of Andhra Pradesh. Why is the same thing being repeated now? This uneveness will persist. There is one constituency for one Krishna district. While Hyderabad city is having double the number of voters of Krishna district, even then so many districts are clubbed with Hyderabad and it is made into a constituency. That way, very uneven things are there. They have to be looked into. That is exactly why J have given an amendment to correct the loophole.

Another thing is that primary teachers are deprived of their voting rights. We all give so much importance to the primary education. Sixty per cent of the teaching community is from the primary level and according to the Constitution itself, unfortunately, they are deprived of their voting rights. They are not voters at all for the teachers' constituency. So this thing also needs to be corrected. I am sorry to state that no constitutional amendment is being brought for that. If we are to correct this loophole and see that all teachers are given equal voting rights, then the primary teachers-and we are primarily concerned with primary education and primary teaching community—should That is denied this representation. exactly why I also suggest, and I want an assurance from the Law Minister, that the Government would seriously take up the matter of amending the voting for providing Constitution rights to primary teachers also, because the Constitution says in Article 171 that the voters in the teachers' constitutency should have at least a teaching experience of 3 years in a secondary educational institution. That means from the secondary level to uniteachers are versity level, votes, but primary level teachers are

denied this right. That is exactly why it should be considered seriously, and I request the honourable Law Minister to give an assurance in this regard. They have been agitating for it. From my own State of Andhra Pradesh they have been agitating for it. They have representaed the matter to the Prime Minister, the Home Minister and the President also. The post-card agitation is going on now and post-cards coming to the Prime Minister, demanding voting rights for the primary school teachers. So, taking all these issues into consideration-because is going to be a serious matter-I hope the Law Minister would see to it that a constitutional amendment is brought immediately in this session itself because otherwise, if it is left to Election Commission, then only on the proposal of the Election Commission would the President determine the whole thing. So, before that is done, the Government has to see that amendment to the Constitution brought in. Thank you, Madam.

SHRI BHASKAR ANNAJI MASOD-KAR (Maharashtra): Madam Deputy Chairman, I rise to welcome the Bill, with one of the reservations which has already been voiced by my learned colleague, Mr. Hanumanthappa. But I do not understand the statement of the Law Minister that it is compulsory for Parliament to accept this. On the other hand, the Statement of Objects and Reasons suggests that Parliament may...

SHRI DIPEN GHOSH: It is not obligatory.

SHRI BHASKAR ANNAJI MASOD-KAR: It is not obligatory. ... (Interruptions)...But the impression that has been given is that as soon the resolution is passed, it is obligatory on us. So, it requires some clarification from the honourable Law Minister. Even the Statement of Objects and Reasons says—and I am reading from it: "Under article 169 of the Constitution, Parliament may, by law, provide for the creation of a Legislative Council..." subject, of course, to a resolution having been passed.

CHATURANAN MISHRA (Bihar): If the word "may" is not there then our sovereignty will not be there. We are free.

SHRI BHASKAR ANNAJI MA-SODKAR: We are free. Therefore, while passing...

SHRI CHATURANAN MISHRA: If the word "may" is not there, then our sovereignty is restricted.

SHRI BHASKAR ANNAJI MA-SODKAR. I am really obliged to Chaturananji.

SHRI DIPEN GHOSH: Here, "may" means "shall."... (Interruptions)...

BHASKAR ANNAJI SHRI SODKAR: Let the Law Minister say that.

SHRI DINESH GOSWAMI: Parliament is not bound; it is not mandatory on Parliament to accept the resolution. Parliament may, by Law, decide to or power is completely not to-that with Parliament

SHRI BHASKAR ANNAJI MA-SODKAR: I am happy with the clarification of the Law Minister.

SHRI G. SWAMINATHAN (Tamil Nadu): I think two speakers have clarified this in the Lok Sabha. They have said .... (Interruptions) ...

THE DEPUTY CHAIRMAN: We are not discussing what happened in the other House.

SHRI G. SWAMINATHAN: I am only saying that the Government . . .

THE DEPUTY CHAIRMAN. don't refer to what was said in the Lok Sabha. We have our own Members here... (Interruptions)...

SHRI DINESH GOSWAMI: There is no obligation on Parliament to accept the resolution.

SHRI BHASKAR ANNAJI MA-SODKAR: Let us put our position straight.

SHRI DIPEN GHOSH: It is not a mere formality that we should put a rubber stamp.

SHRI BHASKAR ANNAJI MA-SODKAR: That exactly what I want to say. It is not a matter of formality. It is a duty cast upon this House and our sovereign duty, as Chaturananji has rightly said, is to consider such resolutions. If having considered these resolutions we come to the conclusion that the bicameral system will help the State, then we can pass it. But there is no constitutional compulsion as such.

But, Madam, it is a good thing that has happened, that the State Legislatures have passed these resolutions, and we welcome it. As has been clear by the honourable speakers on this side, the only reservation is that the parties which had stood by the abolition of the Upper House are now again coming out to see that that House is revived. As far as our stand is concerned, we always stood by the bicameral system and, in fact, we are sitting in the second House of this Parliament itself.

Madam, one of the aspects which, this House should take into account about creation of the Legislative Councils as such all over the country is that it should not come by the wind, by the whim of a particular party. There should be some guidelines in The hon. Law Mithe Constitution. nister should take into account whether only because a resolution is passed at the behest of a party Parliament is bound to accept it one way or the We must see the public interest involved in having the Upper House in a particular State, and that is a matter of vital importance.

I would really request the Law Minister to give us some reasons why the State Legislatures have throught fit now to come out with such resolutions and say that there should be a bicameral system as far as those Sates are concerned.

[Shri Bhaskar Annaji Masodkar]

Further, the demand made by the peasants and workers which has been spoken about by the earlier speaker, is a relevant one. So also about the teachers. I hope that such a Council should have representation of these classes of people like the peasants and workers and teachers because ultimately this House, that is the second House of the Legislature has a role to play, and all interests of particular classes or sections should be represented in it. If you see the constitutional history of the second House, you will find that it represented interests of different classes and sections of the society. In a developing country where the classs strenggle is a fact of life, I would suggest that the suggestion made by the hon. Member should receive due consideration.

With these words, I commend that this particular Bill should be accepted.

\*SHRI NARREDDY THULASI RED-DY (Andhra Pradesh): Madam Chairperson, the functioning of the Andhra Pradesh Government reminds us of an age old saying. Once a mother-inlaw enquired what her daughter-inlaw was doing. Daughter in law rep. lied that she was gahering what she had spilt. The present Cong I. Government in the State is embarking reviving all the institions which the earlier TDP Government scrapped and scrapping all the institutions which the earlier Government had set up. This has been the onepoint programme of the Cong. I Government ever since it came to power This has been their sole objective.

SHRI H. HANUMANTHAPPA: The same thing is going on in Delhi.

SHRI NARREDDY THULASI RED-DY: Contempt for the old system and fascination for new system is all much evident in style of functioning of the present Chief Minister Sri Marri Chenna Reddy. The present Government in state is trying its best to bring all the dead and discarded institutions back to life. After all, the present Chief Minister is a doctor. He is true to a stage where it was seven years much engaged in taking the State back to a stage where it was seven years ago. Now he is contemplating to abolish the present Mandal system and revive in their place old Taluq system. He is thinking of doing away even the Karshak Parishads. Now the remedy is proving worse then the disease itself.

SHRI H. HANUMANTHAPPA: When you came to power you scrapped the Taluq system. Why don't you say that?
(Interruptions)

SHR! NARREDDY THULASI REDDY: One more ridiculous thing is going on: In the name of cancelling the bogus ration cards, they are cancelling even the genuine ration cards. So, the instances are many. The present Governmen is very busy wasting its time in the futile exercises. The revival of Legislative Council is one such step.

Madam I fail to understand why the Legislative Council in the State is being revived. I fail to understand the reason why the present Government in the State is hell-bent in reviving this institution. I fail too, to understand the loss or handicap the state has suffered in the past 7 years in the absence of the Council. Perhaps, Chief Minister understands these the things better. There is a growing resentment from all sections of people about revival of the Council. Everyone is aganist it. Why to speak of others, even the Members of his own Party made explicitly clear that they are against the revival of Many Members belonging to their own party are not able swallow this particular action of the certain Only Government. handful of top leaders of the party, are interested in reviving the Council. With the help of whip, they could

<sup>\*</sup>English translation of original speech delivered in Telugu.

manage to adopt the Resolution with requisite majority in the A.P. Legislative Assembly. That is how could manage to pass it on to Parliament for its seal of approval. Hence the introduction of this Bill in this august House. Madam, the founding fathers of our Constitution left it to the discretion of the States whether they should have their legislative Councils or not. Only one fourth of the States in the Country have coun-It is said that many talented cils. from various walks of life persons will be the Members of the Council and hence thev will be in a better position to scrutinise the decisions taken by Assembly and thus contribute for better functioning of the democracy. This is an old argument and hardly there is any substance in it. Rather, it is misinterpretation. dam, everyone in the country knows well how the legislative Council in the State was misused in the past. a bitter truth that the Council was converted into a sort of rehabilitation Centre. All those who were denied tickets by the party, all those who had lost their elections, all the power hungry politicians and all those who had been thrown out of their positions found shelter in Council. The Council had become a shelter for the dis-This was how the Andhra Pradesh Legislative Council used to be constituted in the past.

SHRI H. HANUMANTHAPPA: How about Shri Jaipal Reddy?

SHRI NARREDDY THULASI RED-DY: What I say is as true as the suneast. in the (Interruptions) Madam, instead of contributing to a smooth functioning of the State Legislature it has contributed in creating obstacles and wastage of precious time. Perhaps the Chief Minister wants to soothe the feelings of dissidents creating the Council his party by again. Perhaps he intends to reduce burden on his shoulder by accommodating the disgruntled politicians in the Council. But he should recognise that he is playing a dangerous game. This move will boomrang on him in future which is not too distant. This

will prove to be the hand of Bhasmasura. Madam, the situation was quite different when the constitution of the country was framed. Today's situation is totally different. The illiterates were more when the constitution was drafted. Political consciousness in the Country was almost nil. Hence, the founding fathers thought of having bi-cameral system. Only few educated men used to enter the asembly. In order to overcome all these shortcomings, the founding fathers of our Constitution thought it fit enough to have Councils in the States. same time, they were too cautious to make it mandatory. They left the choice of having Council to the States. Their far-sightedness is quite evident. They could guess that the future will be different and hence there may not be any necessity for the Council. They proved to be right. Now the situation has changed. Political consciousness is evident not only in the educated but among the illiterate ones also. Persons belonging to various walks of life Politics, education, medicine, Industry and Agriculture are entering the State legislatures. There is no dearth of talent among the elected representa-This is the precise reason why, I say that there is no necessity for legislative council anymore. Madam, Paper issued by the in the White State Finance Minister reecntly it has been alleged, that the economy of the state has deteriorated during TDP regime and the coffers had become It was also said the situation is too critical and has become unbeamisrule of Telugu rable due to the Desam Government. Everyone in the Govrenment is shouting from the roof top that the economic position is mise-If at all what thev say is true, then how come the present Government is thinking of incurring additional expenditure by reviving Council? When the burden is already unbearable is it not going to add to their misery? Why should the people in the state be penalised with this additional expenditure? It is most unfortunate that the rulers in the state are ignoring this simple truth. Are they not conscious of this bare fact? It is but [Shri Narreddy Thulasi Reddy]

foolishness if the Congress I leaders in the State think that the people have voted them to power only to reverse the decisions of Telugu Desam Governmet. Madam, people do not come out on to the streets to express their resentment each time. They prefer to remain silent and closely watch the turning events. When the time comes, they strike and strike with all the force at their command.

SHRI H. HANUMANTHAPPA: It equally applies to you also.

SHRI NARREDDY THULASI RED-DY: Hence, keeping this in view the Congress leaders should conduct them selves. This is both my suggestion and a timely warning interruption.

Madam, the Legislative Assembly in the State has adopted this resolution with a majority more than required and transmitted it to Parliament for We have a federal approval. The earlier Cong. I Governsetup. ment at the Centre has totally ignored the federal structure of the Constitu-The National Front, in manifesto has committed to the people that it will abide by the federal struc-Each and every action of the Government is strictly in accordance with that federal structure. Telugu Desam Government had been advocating the cause of better Centrerelation-ship right from beginning. It had been pleading the cause of States all through. It is the duty and responsibility of the Central Government to respect the views of State Government under federal structure. Now the Legislative Assembly has duly passed the Resolution. respect the wishes of Andhra Assem-We would not like to oppose the view of the State assembly as it goes against the federal concept. We are equally committed to joint-responibility. Hence we do not propose to oppose this Bill. At the same time Madam, I "would like to offer a few suggestions in this conection. The revived Council consists of 90 mem-

bers approximately. While electing or

nominating the Members, care should be taken to see that only the experienced, the wise and outstanding personalities belonging to various walks of life are given opportunity. This is the responsibility of all politicians. Then only the existance of Legislative Council will be meaningful. Secondly, Madam, the Primary School Teachers have no voting right in electing the teacher-representatives. This voting right is confined only upto Secon-

dary grade teachers. Hence I plead that the voting right be provided even

to the Primary school teachers also, I

hope, every one would agree with my

speech, thanking you for providing me

an opportunity to speak on this im-

Madam, I conclude my

suggestions.

portant Bill.

THE DEPUTY CHAIRMAN: Mr. Hanumanthappa, only his speech is being translated, not yours.

SHRI H. HANUMANTHAPPA: Why? Madam, I am also speaking in Telugu. There should be its translation. The translator should take note of it. Why can he not translate my speech?

THE DEPUTY CHAIRMAN: The interjections are so fast that I cannot think that any interpreter can translate simultaneously speeches of two persons because both of you are speaking simultaneously. There can be translation of only one person's speech.

SHRI DIPEN GHOSH: Particularly if you speak in Telugu, I pity the translator.

SHRI H. HANUMANTHAPPA: I am speaking in Telugu.

SHRI DIPEN GHOSH: I know that you are speaking in Telugu. But when he  $i_{\rm S}$  speaking in Telugu and you are also quarrelling with him in Telugu, I pity the translator.

THE DEPUTY CHAIRMAN: Thit is what I am telling him. If you want

to interject, please don't do it in Telugu. I also tried to speak in your language. Thank you very much.

Now, the House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirtytwo minutes past two of the clock. [The Vice-Chairman (Dr. Bapu Kaldate) in the Chair.]

प्रमोद महाजन (भहाराष्ट्र) : उपनभाइयक्ष जी, ग्रान्ध प्रदेश ग्रीर तामिल-नाड़ में विधान परिषदों के पूर्नीनर्माण के विध्यक का मैं समर्थन करता हं। मैं समर्थन इयलिए नहीं करता हूं कि यह संवैधानिक में बूरी है । मैं समर्थन केवल इमिलए नहीं केरता हूं कि यह कोई राजनीतिक मनबूरी है या संबंधित विधान-मभात्रों ने इने ब्रावश्यक बहुमत से पारित किया है । मैं इप विधेयक का समर्थन इमिलए करता हूं कि राज्यों में दूपरा सदन होना आवश्यक ग्रीर उचित है, यह मेरा मत है। विधान मंडल में ६ परा सदन हो या न हो, इस प्रकार की चर्चा दुनिया भर में वर्ष मे चली स्ना रही है। दूयरे सदन की ग्रावश्यकता के संबंध में पक्ष-विपक्ष में अनेक मृद्दे रखे गए हैं और कोई भी देश या कोई भी अमूह इस पर निर्विवाद रूप मे िसी निर्णय पर नहीं पहुंचा है लेकिन हमारे देश की स्थिति को देखते हुए मुझे यह लगता है कि दूमरा सदन राज्यों में आवश्यक है ग्रीर उपयुक्त भी है।

महोदय, हमारे यहां हर चुनाव में एक परिवर्तन की प्रक्रिया रही है ग्रौर मुझे लगता है कि उनतंत्र का हित इनमें होगा कि परिवर्तन के साथ एक सातत्य की भी प्रक्रिया होनी चाहिए ग्रौर इपिए विधानसभाएं बदली जाएं ग्रौर विधान परिषद् ग्रगर थोड़ी देर से बदलती जाए, विधानसभा के ग्रनुरूप बदलती जाए तो नियंत्रण ग्रौर समन्वय दोनों हो सकते हैं। विधान सभा में तत्कालीन जो 216 RS-7

भी स्थिति हो इसका प्रतिबंब ग्रासकता है ग्रौर विधान परिषद् में पिछला चला हुम्रा सातत्य रह सकता है ग्रौर स्वाभाविक रूप से उस राज्य विधान मंडल स जो निर्णय होगा उस परिवर्तन की झलक दिखायी देगी ग्रीर जो पुरातन विचार चल रहे हैं उसका भी प्रतिबिंब दिखायी देगा और इपलिप विधन सभा के साथ विधान परिषद् का होना श्रावश्यक है ग्रौर इपलिये विधान सभा बदलने के माथ ही विधान परिषद को समाप्त करना या फिर उसवा पुनर्निर्माण करना यह उचित प्रिक्तिया नहीं हैं। इस संबंध में में महाराष्ट्र का उदाहरण जरूर देना चाहंगा 1978 में हमार यहां भी सरकार का परिवर्तन हुन्ना मौर जो परिवर्तित सरकार थी वह विधान परिषद् में बहुमत में नहीं थी, लेकिन फ़िर भी बोहीं किसी स्तर पर भी महाराष्ट्र में विधान परिषद् के विपर्जन की बात छेड़ी नहीं गयी और इसलिये मुझे यह लगा है कि परिवर्तन श्रौर समन्वय ये सिद्धां । श्रमर हमें केन्द्र में ग्रावण्यक लगते हैं तो वहीं पिद्धत स्वभाविक रूप से राज्य में भी श्रावश्यक हैं, होने चाहिए श्रीर उस दृष्टि से हमें विधान परिषद् की ग्रावश्यकता संगती है।

ग्रब प्रतिनिधि की जो रचनायें हैं उसमे र्जाटयां हो सकर्ता हैं। किसी ने व्यंग यह कहा कि जी विधान सभा मे हार ाता हे उसका विधान परिप**द** में लाने के लिये यह राजकाय पुनवास स्थान हैं । ग्रब व्यंग से हमारे सदन के संबंध में भी लोग इसे राजकीय कहते हैं। व्यंग से पुनवीस का स्थान भी कहते हैं कि यहां लोग तो यह पिछले दरवाजे ग्राते है, वह इतने से महत्वपूर्ण नहीं हैं जितने सीधे ग्राते हैं। मुझे लगता है कि इस प्रकार की है। हो सकता भी है ग्रालाचना होती कि इस प्रकार के 2-4 सदस्य इधर-लेकिन उसका ऋर्य मैं यह हो यह काई राजकीय मानता कि पुनवंस की प्रक्रिया है। मुझे यह लगता हैं कि स्वाभाविक रूप से जो विधान सभा में सदस्य चुनकर ब्राते हैं उनका महत्व कम नहीं है, वह सीधे जनता से चुन कर ग्राते हैं । लेकिन हम सब राजनीति [श्रो प्रमोद महाजन]

में काम करते हैं प्रोर हम राजांतिक चनाव की मर्यादाये बनाते हैं ग्रार स्वा-भाविक रूप से समाज नं कुछ वर्ग निश्वित रूप से ऐसे हैं- वह विशेषज्ञ के हीं, कला कारों के हों, विशिष्ट समहों के हों, इस वर्गका विधान समामें साधे चुनकर ग्राना उतना संभव नहीं होता है ग्रांर इन वर्गी का भी राज्य के सारे जायीं में योगदान हो, यह अप्रावश्यकः हे आर इसका देखते हुये ये सब ग्रायें । इस प्रकार की स्थिति हम के ≭त विधान ।रिष३ के द्वारा है। कर सकते हैं । मैं राज्य सभा स्रोर विधान ारियद इसमें संपूर्णता नहीं देखता है। मैं यह ानता हु कि राज्य सभा में राज्यों का एक प्रकार से प्रतिनिधित्व हम करते हैं लेकिन उसके संध-साथ हम यह भी ानते हैं कि धरातल की वास्तविकता यह है कि हम राज्यों के साथ अपने-प्रपने दल का भी प्रति-निधित्व करते हैं ग्रार इसलिये िस राज्य में हम राज्यों का प्रतिनिधित्व करते हैं ग्रार विधान परिषद उनमें स्थानिक स्वराज्य संस्थान्त्रों को प्रजि-निधित्व देते हैं, िला परिषदें, परिषदें हैं, उनमें से सदस्य चुनकर आते हैं तो स्वाभाविक रूप से जो राज्यों का अधिकार राज्य सभा में चाहिये, निस प्रकार राज्यों का प्रतिनिधित्व राज्य सभा में भ्रावश्यक समझते हैं उसी प्रकृति से स्थानिक राज्य संग्थाओं का भा प्रतिबिद्य उन विधान सभाग्रों के द्वारा नहीं ग्रा संकता। वह अगर विधान परिग्द में आये तो वह उचित हो सकता हैं ग्रोर इसलिये सैडांतिय रूपमहो मझे यह लगता है कि विधान परिषद एक अवश्यक स्थिति है और इतिलए उनको लाना चाहिये । ग्रब हमने राष्ट्रीय स्तर पर तो दूसरे सदन का माना है, संविधान के निर्माक्तियों न माना 🗵 । यह सदन महत्त्रपूर्ण हे ग्रार पिछले ग्रगर 40 वर्ष का अनुभव हम जोड़ लें तो ऐने कई प्रतंग हमको दिखायी देगें, नहां राज्य सभा ने र्भा कुछ यागदान किया है। उसको भावश्यकता उपयुक्त सिद्ध है ग्रीर उस उनयुक्तता को देखने हये स्वाभाविक रूप से इसी प्रकार का कार्य

विधान परिषद भी कार सकती हैं इसिन्धे हमारे संविधान निय ताम्रों ने राज्य सभा को उचित समझा लेकिन उस समय उन्होंने यह समझा कि विधान परिषदों का निर्णय हम राज्यों पर छोड़ दें। हों सकता है उस समय निर्णय उचित लगा हो । मुझे नहीं लगता कि कोई भा संविधान ग्राने वाला ने द। पर बंधन होता हे । हम इस पर पूनविचार कर सकते हैं। राज्यों को विधान परिषदीं का निर्माण छोड़ने के कारण एक हास्य-स्पद स्थिति में ब्रायेहैं। मैं चार वर्षी से इस सदन का सदस्य हूं। ग्रगर मेरा ठंक है तो आंध्र प्रदेश की स्मरण विधान परिषद विसर्जित हो इस पर भी मैंने मतदान किया हे र्थार आंध्र प**दे**श विधान परिपद पूर्नावित हो इस पर भी मादान कर रहे हैं। दोनों समय में मरा पक्ष में मतदान रहा है । इसमें श्रगर कोई संबैधानिक म<sup>्</sup>ब्रे नहीं है ता मझे लगता है कि इस पर सदन को विचार वःरना चाहिए। ग्रगर हम कहें कि पै सैद्धांतिक रूप से विधान परिषद का विरोध करता हूं। मैं समझ सकना हूं कि कोई दल कहे यह कि मैं नैडांतिकः रूप से विरोध करता हूं तो उनको विरोध करना है। चाहिए । हम भाषा में विरोध करें और मतदान में मत दें तो यह मुझे लगता है यह कोई ठाक स्थिति नहीं होगी। इसलिये इस सदन के चार साल में मुझे एक बार विसर्जन पर मलदान करना पड़ा ग्रीर फिर पूनर्जन्मपर करना पड़ा । मैं हिन्दू धर्म में विश्वास वःरता हूं, पुनर्जन्म में विश्वास करता हूं लेकिन दो-दा साल भे यह चंा ग्राये यह टीक बात नहीं है। हो सकता है अपने दो साल के बाद फिर इस प्रकार का निर्णय हो...

उपसभाध्यक्ष (डा० बापू कालदाते) : इतनी िर्ल्डा पुनर्जनम नही होना चाहिये ।

श्री प्रमोद महाजनः इसलिये मुझे लगता है यह हास्यास्पद स्थिति बर्नः है । यह हास्यास्पद स्थिति ग्रन्छी नहीं हैं। इसलिये मैं मंत्री महोदय स चाहुंगा कि वह सारे राजनीतिक दलों की एक परिषद् बलायें कि राज्यों में दूसरा सदन

**श्रावश्यक हो या न हो। इस पर एक** क्राम सहमति के निर्माण का प्रयास करें। यह राज्यों पर छोड़ने की मावश्यकता नहीं है । इसिंक्ष्ये मुझे लगता है कि अगर अधिकां स दल दूसरे सदन के निर्माण के पक्ष में हो ायें तो हम संविधान में संशोधन कर सकते हैं। श्रीर दूसरा सदन विधान परिषद के रूप में सारे राज्यों में का सकते हैं, लाना चाहिये, यह मेरा नत है। इसलिये इस विधेयक वात करते समय मैं सरकार से क्षरूंगा कि गत कुछ वर्षीस निर्मित इस हास्यास्पद स्थिति को समाप्त के लिये सारे राज्यों में दूसरा सदन उचित ग्रीर ग्रावण्यक होने के कारण, हो इसल्यि एक राष्ट्रीय श्राम सहमति बनायें और सहमति के माथ हो संविधान में संशोधन कर विधान परि<sup>ख</sup>द का श्रावश्यक रूप से निर्माण करें, उसे शक्ति दें, पूर्ण सोच-विचार कर उसकी रचना बारें ग्रीर इस हास्यास्पद स्थिति से म्वतता पाकर हर राज्य मे परिवर्तन श्रीर सातत्य, नियंत्रण श्रार समन्वय, यह जो चेंज एंड कंट न्यूर्ट ग्रीर चैक एंड बैलेंसज का सिडात हमने संसद को दिया है वहीं राज्यों मे विधान मंडलों को दें, इस प्रार्थना के साथ मैं विश्रेयक का समर्थन करता है। इस धन्यवाद ।

श्री चतुरानन मिश्र (बिहार): उप-सभाध्यक्ष भहोदय, इप विधेयक के संबंध में ऋामतौर पर हमारी पार्टी इस पक्ष में है वि ऋपर हाउम राज्यों में न हो, यह स्थिति तो है लेकिन हम इम पर कोई वीटो नहीं लगाना चाहते । राज्य ग्रगर बनाना चाहते हैं तो बना ले नहीं बनाना चाहते तो न बनाएं । क्योंकि इन्होंने इन्छा प्रकट नी एक रोज कि हम बनार्धेंगे स्रौर दूपरे रोज कह रहे हैं कि हप विसर्जन करेंगे तो हम दोनों में उनके साथ गण क्योंकि हमने छोड़ दिया उनके हाथ में इमलिए ग्राप से कह रहा हूं कि कल उन्होंने ऐसा किया था और श्राज ऐसा कर रहे हैं इसलिए वीटो नहीं लगायेंगे। मैंने पहले ही कहा कि पालियामेंट को

यह श्रधिकार है कि वह इपको रिजेक्ट भी कर सकती है लेकिन ग्रामतौर पर नहीं करना च।हिए जब कि राज्य के लोग ऐसा चाहते हैं। यह बात अरूर है कि ऐसा बात हो रही है कुछ कि जो राज्य मभा है श्रीर जो राज्यों के श्रंदर में परिषदें हैं दोनों एक चीज नहीं है। यहां हम का अपन श्राफ़ स्टेट्ा हैं, संविधान में हमारी यलग से जिम्मेवारी है। मैं यही चाहुंगा कि जो विधान परिषद हम बनायें वे कुछ ज्यादा निनिगफुल बनायें । कोई गवर्नमेंट ऐमा कहती कि जहां विधान परिषद नहीं है वहां क्या क्या बाधाये रही ग्रीर क्या घाटा उनको हो गया भ्रौर िहां विधान परिषद है वहां क्या-क्या फायदा हो गया, ऐमा एसेपमेंट ग्रगर होता जो विचार करने में अन्छा होता।

दो बातें मैं कहना चाहता हूं। एक तो यह है कि विधान परिषद में पहले मे लोग मौजूद रहते हैं। इपलिए जो जनता के डायरेक्टली चुने हुए लोग श्राते हैं उनके जो रिजोल्यूशन होते हैं, कानून होते हैं, उनको रोकने का काम विधान परिषद करती है। यह बड़ी अजीब बात है कि जनता जो बात चाहती है, इनडायरेक्टली चुने हुए लोग उपको रोकना चाहें। इससे उनके वाम में बाधा उपस्थित होती है। दूररी बात जो कई भाननीय सदस्यों ने भी कही है वह यह है कि यह पोलिटिकल रिफ्यूजी लोगों का रिहेबिलिटेशन है। डेनने भी इंकार नहीं किया जा सकता है। इनिलए हमारे लिहाः ने हमारे मित्र श्री हन्मनतप्पा जी ने रखा है कि इपमें कुछ संबैधानिक परिवर्तन होना चाहिए जिसने विधान परिषद मिनिगपुल बन सके। इसमें पूर्णतया हम उनके साथ हैं। एक बात ग्रौर है। दू रे माननीय सदस्यों ने ग्रौर श्री हन्मनतप्पा जी ने भी कहा कि प्राइमरी टीचरों को रिप्रजेंटेशन उपमें मिलना चाहिए और इपकी व्यवस्था होनी चाहिए। दूपरा हिस्मा मैं यह ऋहना चाहता हुं कि जो लिग्विस्टिक भाइनोरिटी हैं, श्री प्रमोद महा न माइनोरिटीज 🔄 बिगड़ नहीं जायेंगे क्योंकि यह शब्द डिक्शनरी में है, उनका भी रिप्रजेंटेशन विधान परि-**ष्ट** में रहना चाहिए तो वे उनकी बातों को वहां कह सकें। हम ग्रपने जिहार के

[श्री चतुरानन मिश्र]

संदर्भ में डेखने हैं, हमारे यहा संथाल हैं, डारी हैं ग्रीर उर्दू वाले हैं। इस तरह के लोगों को वहां रहना चाहिए जो उनकी बातों को वहां कह सर्के।

ट्रेड यूनियन के बारे में मैं कहना चाहूंगा कि जो अनुप्रागेनाइण्ड सेक्टर है, खेत म बहूर हैं उनके प्रतिनिधि भी विदान परिषद में होने चाहिए। पहले ऐसा था कि ट्रेड यूनियन वाले एसेम्बली में रहते थे, लेकिन अब ऐसी बात नहीं रही। जो आर्गेनाइण्ड सेक्टर है वह तो लड़ाकू हैं वे तो ग्रा जाते हैं, लेकिन जो अनुप्रागेनाइण्ड सेक्टर है, एफीकल्चरल वर्कर्स हैं, वे भी इन्में होने चाहिए।

एक बात में यह भी कहना चाहता हूं कि नोमिनेशन जो होती है वह पोलि-टिकल रिफ़युजीज के नाम सं ज्यादा होती है। जो शासक पार्टी होती है, उनका चो गुट होता है, वे उममें स्रा जाते हैं। बिहार का उदाहरण मैं देना चाहता हूं। श्री नागार्जुन राष्ट्रीय ख्याति के हिन्दी के साहित्यकार हैं । उनको श्राप न तो राज्य सभा में रखते हैं ग्रौर न ही विधान परिषद में रखा गया है। बिहार ने तो उनका सम्मान भी नहीं किया है। पता नहीं क्यों कांग्रेय वाले उनसे बिगड़े हुए हैं ? दूपरे राज्यों ने उनका सम्मान किया है। उत्तर प्रदेश और मध्य प्रदेश ने किया हैं। जो उनको जन्म स्थान है उस बिहार न उनका सम्मान नहीं किया है, श्रभी तक नहीं है। भौजून सरकार में मैंने अनरोध किया है कि आप इनका सम्मान को िए। इनके माथ माथ महिलाम्रों के लिए और खामतौर ने हिन्दी भाषा भाषी महिलायें बहुत पीछे हैं उनको भी विधान परिषद में स्थान दिया अना चाहिए श्राखिर बात कह मैं समाप्त करूंगा। मंत्री नहोदय सदन को बताएं कि बिहार में जो विधान परिषद है उपमें वन थर्ड से ज्यादा सीटें पिछले 15-20 सालों से खाली क्यों रखी गई हैं, विधान परिषद में उनको रखने का ग्रीचित्य क्या है? जो लोग लोकल बाडीन से चुनकर श्राने चाहिए उनको खाली रखने का ग्रीचित्य क्या है ? इसमें तो उन सीटों का उद्देश्य ही समाप्त हो जाता है। इसलिए मैं मंत्री महोदय ने श्रनुरोध करूंगा कि वे इन बातों को देखते हुए संवैधानिक परि-वर्तन करें श्रीर विधान परिषद को एक मिनिगफ़ुल बाड़ी बनाया पाय जिसस वह हमारे प्रजातांत्रिक श्रीर जनतांत्रिक विकास में ज्यादा थोगदान कर सके। यही कह कर में श्रपनी बात समाप्त करता हूं। धन्यवाद।

SHRI V. NARAYANASAMY (Pon dicherry). Mr. Vice-Chairman, Sir. rise to support The Legislative Coun cils Bill 1990 moved by the Hon'bla Law Minister that provides for the creation of Legislative Councils in th States of Tamil Nadu and Andhr Pradesh. Our Constitution provide: for having Legislative Councils in th States, for our Constitution maker felt in their wisdom that this Counci could discuss a subject from angles o national importance in addition to political considerations that ring louc during debates in the Legislative As semblies. The architect of our Consti tution, Dr. Ambedkar had assertivel said that creation or abolition of th Legislative Council should be left er tirely to the wisdom of the Legislativ Assembly concerned. But in the re cent past, many States had abolishe Legislative Councils. In the State where Congress ruled, there wer Legislative Councils. But when som regional parties came to power i some States, they got the Legislativ Councils abolished to suit their pu pose. Tamil Nadu and Andhra Pra desh Legislative Councils were ab lished in the same manner. Or Congress Party was in power at the centre at that point of time. Since is our committed principle not to me dle in the affairs of the States v approved the abolition of Legislativ Councils in Tamil Nadu and Andh Pradesh.

SHRI TINDIVANAM G. VENKA' RAMAN (Tamil Nadu): We staged walk out in the Assembly when t Resolution to abolish the Legislati Council was passed. (Interruptic

<sup>\*</sup>English Translation of the original speech delivered in Tamil.

SHRI V. NARAYANASAMY: I am referring only to the actions of the Central Government and not as to what had happened in the Tamil Nadu Legislative Assembly. I want the Hon'ble Member to understand this.

When the late Chief Minister of Tamil Nadu, Dr. M. G. brought in a Resolution in the State Assembly to abolish the Legislative Council the D.M.K. opposed it. Then, they argued in favour of having Legislative Council. We also hold the same view. But I only oppose the double standard of D.M.K. I have points to substantiate this. When Legislative Council was abolished in West Bengal, the propaganda. Secretary of D.M.K., Kandappan welcomed it. He also welcomed the abolition of Legislative Council in Andhra Pradesh in 1985. (Interruption.)

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him finish. Please hear him.

SHRI V. NARAYANASAMY: If you have to say anything wait for your chance.

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu): Let him wait for his chance and speak. Let him not intervene.

SHRI V. NARAYANASAMY: Sir, when Dr. M.G.R. brought in a Resolution in Tamil Nadu Assembly for abolishing the Legislative Council, all the D.M.K. Leaders opposed it. Not only they opposed but also levelled charges against M.G.R. So, I ask a pertinent question. What is the policy of D.M.K. regarding Legislative Council? Without double-standard they must say in unequivocal terms whether they are for having the Legislative Council or not? (Interruptions).

AN HON'BLE MEMBER: Mr. M.P. Sivagnanam, who is now in Congress, also protested.

SHRI S.K.T. RAMACHANDRAN: You have got double standard, (Interruption).

SHRI V, NARAYANASAMY: I only say that the D.M.K. leaders should be clear in their minds.

SHRI PASUMPON THA. KIRUT-TINAN: At the time of abolition they walked out. But at the time of creation they supported. (Interruption)

SHRI S.K.T. RAMACHANDRAN: This is all double standard. Then you shamelessly walked out

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Ramachandran, you are also speaking. Please don't interrupt.

PROF. CHANDRESH P. THAKUR (Bihar): Mr. Vice-Chairman, I have a point to make. Translation is provided for speaking in any language. But as Members of this House, we are interested in knowing what is going on in South also. So, unless it is in a language comprehensible to everbody we are at a loss. (Intercuption)

SHRI S.K.T. RAMACHANDRAN: If that is the case, when you are speaking in Hindi, we are suffering. But we listen to you patiently (Interruption).

SHRI V. NARAYANASAMY: So, I appeal to the D.M.K. leaders to change their policy of double standard.

SHRI T. R. BALU (Tamil Nadu): We oppose this (Interruption).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Please let him speak for one minute now.

SHRI V. NARAYANASAMY: Mr. Vice-Chairman, Sir, when Hon'ble Member Dr. Narreddy Thulasi Reddy was speaking on this Bill he referred to Andhra Pradesh and said that the Legislative Council had become very expensive. But I oppose this view. Because, the Legislative Council acts as watch-dog.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): We adjourn this discussion because we have to take up Short Duration Discussion.

SHRI V. NARAYANASAMY: Sir, I am finishing in just two minutes.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You may take just one minute.

SHRI V. NARAYANASAMY: Yes Sir. I will take only one minute.

Sir, I don't accept the view expressed by Dr. Narreddy Thulasi Reddy that the Legislative Council is a white elephant. Next Sir, the National Front Government should have a clear-cut policy on Legislative Councils. Whether there should be Legislative Councils or not? They should make up their mind and have some kind of uniformity throughout the country. With these words I conclude.

3.00 P.M.

SHRI DINESH GOSWAMI: Is the hon. Member supporting the Bill or opposing the Bill? What is the position?

SHRI V. NARAYANASAMY: At the initial stage, Mr. Minister, I said, I am supporting the Bill.

SHRI DINESH GOSWAMI: The reason for this doubt was that he was speaking about the double standard. I think his Party asked for abolition at that time. He is supporting the Bill now. That is why the doubt has arisen.

SHRI V. NARAYANASAMY: At the initial stage, I said I am supporting the Bill. If the Minister could not understand, I am not in a position to help him.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Shri Gurudas Das Gupta to start the Short Duration Discussion.

SHRI S. K. T. RAMACHAN-DRAN: We did not support the abolition. We do not have the double standard in the matter. THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Ramachandran, ware going to the next subject.

SHRI DINESH GOSWAMI: I think, this debate will go on till 6 p.m.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Shri Gurudas Das Gupta

## SHORT DURATION DISCUSSION RE STEEP RISE IN PRICES OF ESSEN-TIAL COMMODITIES

SHRT GURUDAS DAS GUPTA: (West Bengal): Sir, the National Front in its election manifesto had promised effective measures to curb the price rise and to bring down the prices of the essential commodities. nance Miinster, in his Budget Speech has said, "the first task of the new Government was to contain the rising A Cabinet Committee had prices. been formed and effective steps were taken to ensure supply of essential commodities and break the inflation commodities and contain inflation." again on the 14th April the Reserve Bank announced a multipoint plan of action to moderate credit expansion and curb the factors that fuel inflation. Then days later, our hon Finance Minister issued a statemen in Bombay that prices of sugar, tea edible oil among other commodities would come down soon. This was the pronouncement and this was the promise of the National Front Govern What has been impact? Tha ment. is my question. And what has been the action plan that is actually trans lated?

Sir, I have collected various data from the markets in Delhi and around Sugar is being sold at Rs. 10. It was Rs. 8.50 previously. Loose tea is being sold at Rs. 65. Before Budget it was Rs. 55. Pulses are selling at a higher rate during the last three months. Kabuli Chana has gone up to 18 from Rs. 13. Arhar Dal has gone up to Rs. 13 from Rs. 10 Moong Da has gone up to Rs. 13 from Rs. 10